

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). General public is invited for audience participation in the New Year eve programmes. Audience is invited on the basis of the requests received from them and out of the panel of viewers maintained by Audience Research Unit for inviting audience for such programmes.

**Facilities to Tourists Visiting  
Vaishnodevi**

10580. SHRI PRATAPRAO B. BHOSALE: Will the Minister of TOURISM be pleased to state:

(a) whether pilgrims to holy shrine of Vaishnodevi are increasing every year;

(b) whether the Department of Tourism has taken any steps to provide additional facilities there;

(c) if so, the details of such facilities proposed to be provided in current as well as in next two years to boost tourism; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) Yes, Sir.

(b) to (d). The Central Department of Tourism provides financial assistance for infrastructural facilities at important tourist places on the basis of specific proposals received from the concerned State Government. Such proposals are considered on their merits, inter-se-priorities and availability of funds. No such specific proposal has been received from the Government of Jammu and Kashmir for providing facilities to tourists visiting Vaishnodevi.

**Agricultural Finance Consultants  
Limited**

10581. SHRI S.C. VERMA: Will the Minister of FINANCE be pleased to state:

(a) how the financial requirements of the Agricultural Finance Consultants Limited (AFC) are met; and

(b) whether the staff appointed in the AFC is selected by the Bureau of Public Enterprises Board?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) It has been reported by the National Bank for Agriculture and Rural Development (NABARD) that the financial requirements of Agricultural Finance Consultants Limited (AFC) are met through (1) consultancy fees earned on projects formulation, evaluation, monitoring and other studies, and (2) interest earned on funds invested with member banks and public sector corporations.

(b) No, Sir.

**Raid on Premises of Suri Brothers in  
Delhi**

10582. SHRI D.M. PUTTE GOWDA: Will the Minister of FINANCE be pleased to state:

(a) whether raids were conducted on the office premises and residences of Suri brothers in Delhi by the Enforcement Directorate, Director of Revenue Intelligence and the Income Tax Department during first week of this month;

(b) if so, the details of the incriminating documents etc. seized during the raids; and

(c) the further action proposed to be taken by Government?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The searches were conducted by D.R.I. and Enforcement Directorate on 2-5-90. The Officers of Income Tax Department were also associated. Certain incriminating documents from FERA, Customs and Income Tax angles have been seized.

(c) On completion of investigation by the revenue agencies, action in accordance with relevant laws will be taken.

#### **Overdraft Facility to Punjab**

10583. SHRI KAMAL CHAUDHRY: Will the Minister of FINANCE be pleased to state:

(a) whether the Punjab Government has requested the Union Government to enhance the overdraft facility to Punjab and increase the period for remitting the overdraft;

(b) if so, the action taken by Union Government; and

(c) whether the Punjab Government is remitting the overdraft in time?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No. Sir

(b) and (c). Do not arise.

#### **Tax Evasion by Utensils Manufacturing Factories in Punjab**

10584. SHRI KAMAL CHAUDHRY: Will the Minister of FINANCE be pleased to state:

(a) whether various steel utensils manufacturing factories in Punjab which are not registered with Government are not

maintaining any accounts of the sales and purchases etc. and thus evading taxes;

(b) if so, the steps taken to check tax evasion by such factories; and

(c) the number of cases of tax evasion by such factories detected during the last one year?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Utensils are exempted from duty under Central Excise Tariff Act, 1985.

Utensils Manufacturers having income exceeding Rs. 25,000/- or turnover exceeding Rs. 2,50,000/- as specified in Section 44AA of the Income Tax Act, have to maintain accounts.

(c) No case of Income tax evasion during the last one year has come to the notice.

#### **Import of Machines by Hindustan Photofilm Manufacturing Company**

10585. SHRI V. SREENIVASA PRASAD: Will the Minister of COMMERCE be pleased to state

(a) whether the Hindustan Photofilm Manufacturing Company has imported a number of machines recently;

(b) if so, the details of the machines imported and the purpose for which these machines have been imported;

(c) the details of the foreign companies from which these machines have been imported;

(d) whether the machines have been found defective; and

(e) if so, the responsibility fixed by